

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO. 56 (ND)/2016

IN THE MATTER OF:

M/s. Affordable Exports
Vs.

.... Applicant/petitioners

M/s. Apparel Export Promotions Council & Ors.

.... Respondents

Order under Section 397/398 of the Companies Act, 2016

Order delivered on 20.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner :

For the Respondent(s) : Ms. Pooja Dhar, Advocate for Respondent
No. 2-29, 31, 33

ORDER

A letter for adjournment has been circulated on behalf of respondent No. 1. Accordingly, hearing is deferred to 08.02.2018.

Sd/-
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)

20.12.2017
Vineet